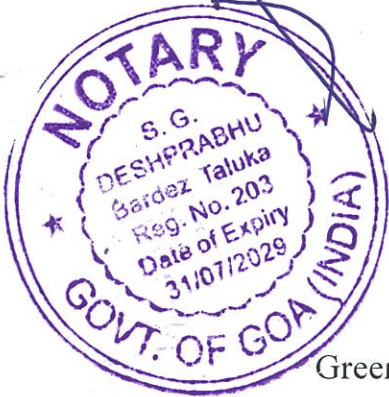


21/11/20



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 126 OF 2025 (WZ)

Green Space (NGO)

.... Applicant

Versus

The State of Goa & 8 Ors.

.....Respondents

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 6

I Dharmendra Govekar, the Secretary of Village Panchayat of Arpora Nagoa, the Respondent No. 6, herein Age 40 years, resident of Siolim, Marna, Goa, do hereby on Solemn affirmation states and submits as under;

Dharmendra Govekar

- 1) I say that, I perused the application filed by the applicant hereinabove before this Hon'ble Tribunal and upon perusal of the same, I deny each and every allegation made in the said application against the Respondent No. 6 and nothing may be deemed as having been admitted although the same might have escaped specific denial.
- 2) I say that, I am filing a limited response in the present matter to point out that the Respondent No. 6, have no role to play in whatsoever manner as regards the prayers sought before this Hon'ble Tribunal, however the respondent no. 6 craves leave to file detailed affidavit in reply in case the need so arise.
- 3) I say that, the applicant hereinabove has challenged the impugned order passed by the learned Goa Coastal Zone Management Authority, vide minutes of meeting dated 17/07/2025 in its 466th meeting.



A handwritten signature in blue ink.



4) I say that, the Applicant herein above pursuant to the orders passed by the learned Coastal Zone Management Authority, had addressed a letter dated 6/08/2025 with the Respondent No. 6, requesting to execute the orders passed by the Learned GCZMA vide order dated 17/07/2025 in its 466th meeting held on 17/07/2025. Copy of the said letter addressed by the Applicant to the Respondent No. 6, is hereto annexed and marked as Annexure "P1".

5) I say that bar perusal to the said letter dated 06/08/2025 addressed by the Appellant it evident that, the Appellant herein above is directing the Respondent No.6 to execute the order passed by the Goa Coastal Zone Management Authority. I say that, since the said order is passed by the Goa Coastal Zone Management Authority the competent authority to execute the said order will be GCZMA itself. I say that, the Respondent No.6 is not the competent authority to execute the order passed by the GCZMA as such the Respondent No.6 will not be in a position to execute the same.

6) I say that, the execution will have to carried out in terms of the order passed and the panchnama drawn pointing out the violations in terms of Coastal Zone Management Regulations. As such since the Respondent No.6 is not the expert body appointed under Coastal Zone Management Regulations the Deponent will not be the competent authority to execute the orders passed by the Goa Coastal Zone Management Authority.



7) I say that, pursuant to the letter of the Appellant the Respondent No.6 has forwarded the same to the Member Secretary of Goa Coastal Zone Management Authority requesting to take appropriate actions. Copy of the letter dated 30/03/2026 addressed by the Respondent No.6 to Member Secretary of the Goa Coastal Zone Management Authority is hereto annexed and marked as ANNEXURE "P2".

8) I say that, as regards the structure which is subject matter of case number 1.14 that is property named and identified as Rivera Construction Private Limited, the GCZMA in its 466th meeting had decided at case number 1.14 is as follows; *“the authority decided to carry out mapping of the structure in order to bring more clarity and posted the metaphor report on 19-08-2025 at 3.30 pm”*.

9) I say that, the learned GCZMA minutes of meeting dated 17/07/2025, has clearly held that to ascertain whether the allegation of the applicant is to be looked into the mapping of the said structure is required, as such will have to wait for the outcome of the same.

10) In peculiar facts and circumstances I am requesting this Hon'ble Court to discharge the undersigned as there cannot be any orders that can be passed against the undersigned with regard subject matter of the aforesaid Application filed by the Applicant hereinabove.



[Handwritten signature]

11) I crave leave to file further affidavit in case the need so arises and also undertakes to comply with the direction passed by this Hon'ble Court, if at all it pertains to any of the properties falling within the jurisdiction of the Deponent.

12) In the peculiar facts and circumstances, I pray before this Hon'ble Court to dismiss the application as regards the Respondent No. 6 is concerned.

13) I say that, what is stated by me in aforesaid paragraphs numbers 1 to 4 are true to my knowledge and belief and what is stated by me in paragraphs numbers 5 to 13 are in the nature of legal submissions which I believe to be true.

Solemnly affirmed on the 10th of April at Mapusa -Goa.

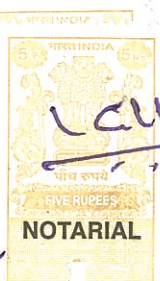
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Identified by *[Handwritten signature]*

Solemnly affirmed before me the Deponent Shri. Smt. Dharmendra Govekar the Secretary of Village Panchayat of Apora who has been identified by this Notary Advocate Sachin Raul Nagda, the respondent No.6 herein

known to me personally at Mapusa, Bardez-Goa on 10-04-2026

S. G. DESHPRABHU B.A. LLB
Advocate & Notary
Bardez Taluka, Mapusa-Goa
Reg. No.203



5061/2026

From,

DATE: 06/08/2025

Green Space (NGO)

Rep: Praveen DLima

Neurekar Chambers,

Office No.12/115/9,

IIIrd Floor, M.G Road,

Panaji, Tiswadi-Goa.

Mob: 7028118313.

Email: greenspacesocietygoa@gmail.com

V. P. Arpora - Nagoa

Inward No. 1319

Date 06/08/25

Signature @

To,

1. The Secretary, ~~Goa~~
Village Panchyat ~~Bardez~~, ARPORA NAGOA
~~Bardez~~, Arpora, Goa.

2. The Chief Secretary,

Secretariat House,

Porvorim, Bardez, Goa.

3. The Deputy Collector,

Mapusa, Bardez, Goa.

4. The Collector, North Goa,

Panaji, Tiswadi, Goa.

Sub: Execution of the sealing order passed by the GCZMA on 17/07/2025
in the minutes of the 466th meeting held on 17/07/2025.

To be Javed
8 (hg)
21/08/2026

Respected Sir/Madam,

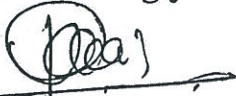
The undersigned would like to bring it to your notice the following facts as under:

1. The undersigned had filed a complaint against the construction of the hotel in the name and style of 'Da Beach Box' in the Sy.No.259/2-A of village Calangute and a Club in the name '88 water Front' in Sy.No.259/2-B of village Calangute, Bardez Goa for constructing illegal structures in the NDZ of the Baga riverine area falling in CRZ III A area.
2. The GCZMA (Goa Coastal Zone Management Authority) had issued a show cause cum personal hearing on 25/02/2025.
3. The GCZMA on 17/07/2025 in its 466th meeting has passed the sealing orders to both the properties.

Attached copy of the 466th meetings were the orders are dictated in case No.1.21 in page No.40,41,42 and 43 for the hotel 'Da Beach Box' and the orders against the club '88 Water Front' in case No.1.41 of the 466th meeting at page No.76,77 and 78 of the Goa Coastal Zone Management Authority.

Requesting you to kindly execute the sealing orders at the earliest.

Thanking you & obliged



Praveen DLima

Green Space (NGO)

- MINUTES OF THE 466th MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) HELD ON 17/07/2025 at 3.30 P.M. IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.

The 466th Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment), on 17/07/2025 at 03.30 p.m. in the Conference Hall, fourth floor, Patto-Panaji -Goa.

The following members were present for the meeting

Secretary, Environment & Climate Change /Chairman (GCZMA)

Representative on behalf of Principal Conservator Forest, Department of Forest

Representative on behalf of Director, Directorate of Panchayat, Panaji Goa.

Representative on behalf of Chief Engineer, PWD.

Ganesh Velip, Expert Member, (GCZMA)

Dr Sushant S Naik, Expert Member, (GCZMA)

Director, Environment & Climate Change /Member Secretary, (GCZMA)

The Minutes of the previous meeting was discussed and approved by all the Members present.

Item No.1

Case No. 1.1

HIGH COURT DIRECTION MATTER

To decide on the complaint filed by George Diniz against Mahendra Dessai.

Background: The office of the GCZMA is in receipt of Complaint dated 07/02/2025 from George Diniz, H No. 156, Palolem, Canacona, Goa, with regards to illegal construction of more than 40 huts in property surveyed under Sy Nos. 117/1 of Nagorcem, Palolem, Canacona, Goa by Mahendra Dessai, R/o. Nagorcem, Palolem, Canacona, Goa.

On receipt of complaints, the officials attached to the office conducted the site inspection and accordingly placed the report.

That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 is noticed:

| Sr. No. | Names of premises | Denotion | Type of structure/Nature of the structure | Description of the structure observed at Site | Total Units/Number |
|---------|-------------------|----------|---|---|--------------------|
| 1. | | A | G+1 cottage | G+1 cottage with metal framed structure having wooden walls and | 01 |

| | | | | | |
|--|-----------------|--|---|--|----|
| Resort the Palolem (Beachfr ont bliss) | | | partly having bison board and top roof covered by GI sheets. | | |
| | B | G+1 cottage | G+1 cottage with metal framed structure on permanent plinth having wooden walls and partly having bison board and top roof covered by GI sheets. | 01 | |
| | C | Ground floor temporary cottages | Ground floor temporary cottages on stilt base. Photos Attached in Annexure-I | 13 | |
| | D | G+1 structure (shack) with cottages erected on first floor | G+1 steel fabricated Shack/Restaurant with sitout at ground floor and 7 nos. wooden cottages erected on first floor. | 01 (Shack) at ground floor & 7 no. cottages on First floor. | |
| | E | Kitchen & toilet | Temporary kitchen with attached toilet. | 01 | |
| | F | Staff room | Wooden structure erected on permanent plinth | 01 | |
| | G | Temporary structure(Storage room) | Temporary wooden structure wrapped with plastic sheet erected on ground. | 01 | |
| | H | Reception | Metal framed structure with wooden board walls, roof covered with GI sheets erected on permanent plinth. And generator shed with GI sheet roof on permanent plinth. | 01 | |
| | | | | | |
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| | | | | | |
| 2. | Massage Marvels | J | G+1 structure | G+1 metal fabricated structure having bison board walls and roof covered by G.I sheet. | 01 |
| 3. | Raja Ayurvedi | K | Temporary structure | Wooden framed structure covered with | 01 |

| | | | | | |
|----|------------------------|---|---------------------|--|----|
| | c Massage | | | brown net erected on permanent plinth. | |
| 4. | Jesica Coco Huts | L | Huts | Wooden huts with 1 no hut having khadappa floor, 2 nos huts erected permanent plinth, 2 nos huts erected on metal stilt base, which are having partly plywood and partly tarpolene roof. | 05 |
| | | M | Staff room | Wooden structure having khadappa floor. | 01 |
| | | N | Reception | Temporary structure supported on cement poles erected on Ground. | 01 |
| 5. | San Pedro Resort | O | Reception structure | Temporary wooden framed reception counter structure | 01 |
| | | P | Cottages | Metal framed cottages on stilt base with bison board walls with 6 nos. cottages having GI sheet roof, 8 nos cottages having ply & tarpolene roof, 1 no wooden structure (staff room) | 15 |
| | | Q | Toilet & OHT | Temporary metal fabricated toilet with OHT erected | 01 |

The Authority issued SCN to the Respondent directing them to file their reply and remain present for a personal hearing.

The matter was taken up in the 455th GCZMA Meeting the Proceeding: Adv for the Complainant present. Son of the Respondent present. It is stated that the property was rented out and it was clearly stated in the agreement that the person who has taken over has to pay for the liabilities if at all there is any case filed in any court, in view of that notices may be issued to the 5 parties who have taken the property on rent. It is stated that the details are provided in the reply. The Authority's Decision: The Authority directed that fresh personal hearing notice may be issued to the parties and posted the matter on 03/07/2025 at 3.30p.m.

Proceeding: Adv Sardesai present for the Complainant. Respondent absent. Reply of respondent on record. Respondent had taken a stand that the lessee had carried out the construction as the area is leased out.

Decision: The Authority decided to issue notice to the 3rd party who has taken the property on lease. Posted the matter on 31/07/2025 at 3.30p.m. .

Case No. 1.2

To decide on the Complaint from Mr. Savlo Mathais against Mr. Jose F.P.Braganza

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of complaint dated 05/07/2024 from Mr. Savio Mathais, R/o H. No 506/A, Vaddy Candolim, Bardez Goa with regards to massive illegal construction carried out by Mr. Jose F. P. Braganza in the property bearing Sy.No 151/0 of village Candolim, Bardez Goa.

That the site has been verified by the Engineer and Field Surveyor attached to this office and submitted the report. That upon close perusal of the said report the following alleged gross illegal construction resulting violation of CRZ Notification 2011 was observed:

| Name of the Party/ alleged violator | Survey No. / Village | Type of Construction/activity | Distance from HTL |
|-------------------------------------|--------------------------------------|--|---------------------------------------|
| Mr. Jose F.P.Braganza | Sy.No 151/0 Village, Candolim Bardez | <p>Structure 1: Permanent Masonry structure partly first floor with manglore tiles roofing with basement area and partly ground floor structure.</p> <p>Structure 2: Permanent RCC G+1 structure with first floorsloping slab.</p> <p>Structure 3: Permanent G+1 RCC structure.</p> <p>Structure 4: Permanent G+1 RCC structure with first floor mangalore tiles roofing.</p> <p>Structure 5: RCC G+1 with groundfloor sit out area for restaurant and first floor as room with slopping slab.</p> <p>Permanent rectangle swimming pool with semicircular pool attached to it and extended circular permanent plinth on the Western Side.</p> <p>There exists a permanent well. There exists a over head water</p> | Within mangroves buffer Zone, CRZ -IA |

| | | | |
|--|--|---------------------------------|--|
| | | on the RCC permanent structure. | |
|--|--|---------------------------------|--|

That the Authority had issued a Show Cause Notice directing the Respondents to file reply along with documents and remain present for a personal hearing on the 14/11/2024 at 3.30p.m

The matter was placed in the 420th GCZMA Meeting the Proceeding Adv for the Complainant present. Adv for the Respondent present. Adv for the Respondent files his Vakalatnama and seeks time to file reply. The Authority's Decision The Authority posted this matter for hearing on the 17/12/2024 at 3.30p.m

The meeting scheduled on the 17th December 2024 was cancelled and rescheduled to 07/01/2024

The matter was placed in the 426th GCZMA Meeting held on 07/01/2025 the Proceeding: Adv for the Complainant present. Respondent absent. The Authority's Decision: In view of Respondent being absent matter is adjourned and posted on 04/02/2025 at 3.30p.m.

The matter was placed in the 428th GCZMA Meeting the Proceeding: Adv for the Complainant present. Adv for the Respondent absent. The Authority's Decision: The Authority posted the matter for arguments on 11/03/2025 at 3.30p.m

The matter was taken up in the 432nd GCZMA Meeting held on 11/03/2025 the Proceeding: Adv for the Complainant present. Adv for the Respondent present and stated that the structures are existing prior to 1991 and he relied on various documents to prove that structure prior to 1991. The Authority's Decision: The Authority posted the matter for arguments on 03/04/2025 at 3.30p.m.

The matter was taken up in the 439th GCZMA Meeting the Proceeding Adv for the Complainant present. Adv for the Respondent absent. The Authority's Decision: The Authority granted an opportunity to the Respondent to present his case and posted the matter on 03/06/2025 at 3.30p.m.

The Meeting scheduled on 03/06/2025 was cancelled and matters were rescheduled to 03/07/2025 at 3.30p.m. The Meeting scheduled on 03/07/2025 was cancelled and matters were rescheduled to 17/07/2025 at 3.30p.m.

Proceeding: Adv for the Complainant present Adv for the Respondent present. Adv for Respondent stated that reply is on record. Complainant sought for time to file rejoinder

Decision: The Authority posted the matter on 19/08/2025 for rejoinder.

Case No. 1.3

To decide on a Complaint dated 22/02/2024 from Mrs. Urvi Gopinath Masurkar R/o Flat No 2, 3rd floor, Shetye Pride, behind Bank of Baroda Bicholim Goa, with regards to a complaint against Landscape Goa Property Solutions Pvt.Ltd for constructing a farm House/ Resort and swimming pool situated in property bearing Sv.No 52/13 of village Naroa Ferry, Naroa, Bicholim Goa for running illegal business.

Background: the office of GCZMA in receipt of Complaint dated 22/02/2024 from Mrs. Urvi Gopinath Masurkar R/o Flat No 2, 3rd floor, Shetye Pride, behind Bank of Baroda Bicholim Goa, with regards to a complaint against Landscape Goa Property Solutions Pvt .Ltd for constructing a farm House/ Resort and swimming pool situated in property bearing Sy.No 52/13 of village Naroa Ferry, Naroa, Bicholim Goa for running illegal business. In view of the above parties are called for hearing.

The Respondents were issued Show Cause Notice and directed to file reply to the Show Cause Notice.

The matter was taken up for hearing in the 403RD GCZMA Meeting held on 13/06/2024 the The Authority's Decision: Due to paucity of time matters are adjourned to 09/07/2024 at 3.30p.m.

The meeting scheduled on 09/07/2024 was cancelled and rescheduled to 10/07/2024 at 3:30p.m

The said matter was deliberated in the 405th GCZMA Meeting held on 09/07/2024 the Proceeding: Adv for the Complainant present. Adv A Naik present on behalf of the Respondent. The Authority's Decision:The Authority posted the matter for further hearing on 13/08/2024 at 3.30p.m

The matter was taken up in the 409th GCZMA Meeting held on 20/08/2024 the Proceeding: Adv for the Complainant present Adv for the Respondent present and sought for time. The Authority's Decision: the Authority granted time and posted the matter for further hearing on the 24/09/2024 at 3.30p.m.

The Matter was taken up in the 414th Meeting of the GCZMA held on 24/09/2024 the Proceeding: Complainant absent. Respondent absent The Authority's Decision: Due to paucity of time matter stands adjourned to 29/10/2024

The Meeting scheduled on 29/10/2024 at 3.30p.m was cancelled and the matters were rescheduled to 26/11/2024 at 3.30p.m

- The matter was taken up in the 422nd GCZMA Meeting held on 26/11/2024 the Decision: The Authority is hearing the matters under directions which is time bound, hence due to paucity of time this matter is adjourned to 21/01/2025 at 3.30p.m.

The Meeting scheduled on 21/01/2025 was also cancelled and rescheduled to 04/03/2025 at 3.30p.m.

The matter was taken up in the 431st GCZMA Meeting the Proceeding: Adv for the Respondent present and stated that he does not have the copy of the Site Inspection report. The copy of the report was furnished to the Respondent the Authority's Decision: The Authority posted the matter on 22/04/2025 at 3.30p.m

The matter was taken up in the 445th GCZMA Meeting the Proceeding: Adv for Complainant present Respondent absent The Authority's Decision: The Authority granted time and posted the matter on 12/06/2025 at 3.30p.m for further hearing

The matter was taken up in the 456th GCZMA Meeting the Proceeding: Adv for the Complainant present and filed his rejoinder. Adv Kelkar present for the Respondent Adv for the Complainant sates that the Gut book is forged, Sale Deed and the plan does not show any structure. Respondent to clarify on the next date. The Authority's Decision: The Authority posted the matter for further hearing on the 17/07/2025 at 3.30p.m.

Proceeding: Adv Atish present for the Complainant. Adv Gosavi present for the Respondent. Adv for the Complainant stated that he has purchased the property in the year 2016 and the plan annexed to the Sale deed does not show structure. The Village Panchayat says that the Respondent does not have permission, google images of April 2010 shows no structure, survey plan shows no structure. Construction started without any approvals and is within CRZ limits. The Copy of the Gut Book produced by the Respondent shows that there is structure, but the gut book copy produced by the Complainant does not show structure. The Contention of the Adv for the Complainant is that the Respondent is trying to manipulate records. The Respondent has not produced any permissions from the GCZMA, Village Panchayat, TCP etc.

The Adv for the Respondent says that the Complainant was a part concern since 2016, and it took him 9 years to approach the Authority to complaint about the illegalities. Adv stated that this is an internal dispute, and the intention is not an environmental cause, it is malafide intension. Adv for the Respondent admits that the structure is not shown on the plan of the Sale deed, Adv points out that the Form I & XIV in class 'A' shows the area as 215 sq

mts, survey plan shows that structure 547 Adv for the Respondent stated that if there is contradiction between google and revenue records, revenue records will prevail over the google images.

Decision: The Authority posted the matter for orders on 31/07/2025 at 3.30p.m.

Case No. 1.4

To decide on the violation carried out by Regalia Alphonso alias La- Alphonso.

Background: the Office of the Goa Coastal Zone Management Authority (hereinafter referred as 'the GCZMA' in short) had received a report from the Mamlatdar of Pernem Taluka bearing No. MAM/PER/CI-II/A.K./III-Const/2020/1169 dated 06/08/2020; regarding Illegal construction of structure admeasuring an area of 2899sq mts used for commercial purpose; in the property bearing No 127/2 at Vithaldas wada, Morjim Pernem and is functioning as Regalia Alphonso alias La- Alphonso.

Upon receipt of the Complaint the GCZMA vide Letter dated GCZMA/N/ILLE-Compl/20-21/40/474 dated 12/08/2019 a site Inspection was carried out on 06/11/2020.

In the said Site Inspection of the Expert Member dated 17/09/2019 the Expert Member stated the illegalities carried out by the alleged violators. One Mr Sagardeep A Sirsaikar, has filed a complaint regarding permanent construction of La Alphonso Marina Beach Resort & Spa in Sy No 127/2 at Vithaldas Wada Morjim by Mr Gabrian Khaitan D'Souza and since it pertains to the violation wherein the Authority has already issued a Show Cause Notice this office has clubbed the matter together.

The Show Cause Notice bearing no GCZMA/N/ILLE-COMPL/20-21/40/1970 dated 25/02/2021 is issued to the Respondent.

The matter was placed for hearing in the 310th GCZMA Meeting held on 17/06/2022, the proceedings at the hearing was that the Complainant Mr Sagardeep Sirsaikar was present. Respondent absent the Authority decided that since the Respondent has failed to remain present for the hearing and in view of major environmental damage being caused in the property under consideration; the property needs to be sealed. The Authority decided to Seal the premises untill further orders and posted the matter on 30/06/2022 at 3.00 p.m. for further hearing".

That the matter was placed for hearing in the 315th GCZMA Meeting held on 07/07/2022, the proceedings at the hearing was that, "Mr Sagardeep Sirsaikar present. Adv present on behalf of Respondent. Adv for Respondent informed the Authority that he had filed an application to recall the order of sealing and requested that the Site Inspection to be carried out.

The matter was placed for hearing in the 315th GCZMA Meeting held on 07/07/2022, the Authority decided that, "The Authority peruses the records and decided to carry out Site Inspection to identify the illegalities carried out by the Respondent, hence, decided to issue directions to the Deputy Collector to de-seal the property and

- further directed the Expert Members along with the DSLR to carry out a Site inspection and demarcate the illegalities carried out in the property bearing No 127/2 at Vithaldaswada, Morjim Pernem".

The matter was taken up in the 441st GCZMA Meeting held on 08/04/2025 the Proceeding: Sirsaikar present on behalf of Complainant and files letter of Authority. Respondent absent. The Authority's Decision: The Authority decided to carry out mapping of the structures and fixed the date for Site Inspection on 23/04/2025 at 11 am onwards and further hearing /report on 03/06/2025 at 3.30p.m.

That the meeting scheduled on 03/06/2025 was cancelled and rescheduled to 10/06/2025 at 3.30p.m.

The matter was taken up in the 455th GCZMA Meeting the Proceeding: Sirsaikar present in person Respondent absent. Copy of the mapping is furnished to the Complainant. The Authority's Decision: In view of granting principles of natural Justice the matter is adjourned and posted on 29/07/2025 at 3.30p.m.

The Authority noted that on account of NGT matter decided to prepone the hearing and the notices of preponement were served to the parties acknowledgement of which has been given.

Proceeding: Complainant present in person. Manager of the Respondent was present and admitted that he does not have permission from GCZMA, he sought time to argue the matter

Decision: The Authority noted that since this is a direction matter a short date was given and the matter is posted on 24/07/2025 at 3.30p.m.

Case No. 1.5

To decide on the Complaint filed by Mr.Sagardeep. A. Sirsaikar against 7 oceans Beach Report Mandrem

Background: The Office of the Goa Coastal Zone Management Authority (hereinafter referred as 'the GCZMA' in short) was in receipt of various complaints dated 18/05/2018, reminder letter dated 08/08/2018, 12/06/2019 filed by Mr.Sagardeep. A. Sirsaikar inter alia alleging that there is illegal construction of hotel/shack/hut in Sy.No.216/0 of Ashvewada, Mandrem village, Pernem Taluka by Fab Regalia Resort, Fab Ashvem Resort and 7 Ocean Resort in violation of CRZ Notification 2011.

The said complaints were forwarded to District Level Committee North Goa for necessary action and report by the authority.

The Authority is in receipt of the Minutes of the Meeting drawn by the Deputy Collector (Revenue) North Goa vide no 4-7-2018/CRZ/Misc/RB/04 dated

17/11/2020; upon receipt of the Minutes noted that the Deputy Collector has recommended the removal of the structure and restoration of the land to the original position as the structure in question is prima facie illegal and same has been constructed without obtaining permission from the concerned Authority. (Enclosed Copy of the report)

The Complainant has inwards the panchanama of the Village Panchayat of Mandrem wherein on the sketch prepared by the Secretary Village Panchayat dated 5/5/2018 it has shown that there are 9 ground plus one structures plus one reception/office and a pucca structure.

The PWD vide Letter no PWD/SDIV/DBN-V/F-96/19-20/153 dated 16/7/2019 has clearly stated that there is a load bearing structure used for restaurant cum DG room having an area of 76.04m² and height of 3.5 mts; a temporary structure of wooden walls as reception / laundry having an area of 154m² and height of 3.5 mts; a Ground plus one structure of cemented sheets walls used as rooms having an area of 73.45m² and additional floor area of 73.45m² and height of 6.5mts from ground level to eaves level; another Ground plus one structure of cemented sheets walls and corrugated GI Sheets having 5 rooms and an area of 65m² each and additional area 65m² each and 45m² and height of 6.5mts from ground level to eaves level.

Upon receipt of the Complaint and the panchanama of the Village Panchayat of Mandrem dated 5/5/2018, the following alleged illegal construction resulting in blatant and serious violation of CRZ Notification 2011 is noticed. The details of the violations are indicated here below:-

| Sr No | Name of the Party/alleged violator | Survey No. Village | Type of Construction | Distance from HTL |
|-------|------------------------------------|--------------------------------|---|-------------------|
| 1 | 7 Ocean Beach Resort | Survey No.216/0 Ashvem Mandrem | <ul style="list-style-type: none">• Illegal construction of Nine G+1 structures,• Office reception• one pucca structure for commercial use.• Load bearing structure used for restaurant cum DG room having an area of 76.04m² and height of 3.5 mts;• A temporary structure of wooden walls as reception / laundry having an area of 154m² and height of 3.5 mts; | 79.80mts from HTL |

| | | | | |
|--|--|--|--|--|
| | | | <ul style="list-style-type: none"> • A Ground plus one structure of cemented sheets walls used as rooms having an area of 73.45m² and additional floor area of 73.45m² and height of 6.5mts from ground level to eaves level; • Another Ground plus one structure of cemented sheets walls and corrugated GI Sheets having 5 rooms and an area of 65m² each and additional area 65m² each and 45m² and height of 6.5mts from ground level to eaves level. | |
|--|--|--|--|--|

The Authority issued Show Cause Notice to the Respondent. The Respondents filed their replies. The matter was taken up in various meeting

The Authority issued personal hearing notice to the Parties directing them to remain present for hearing on 08/04/2025 at 3.30p.m

The matter was taken up in the 441st GCZMA Meeting held on 08/04/2025 the Proceeding: Sirsaikar present on behalf of Complainant and files letter of Authority. Respondent present and files adjournment application. The Authority's Decision: The Authority decided to carry out mapping of the structures and fixed the date for Site Inspection on 23/04/2025 at 11 am onwards and further hearing /report on 03/06/2025 at 3.30p.m.

That the meeting scheduled on 03/06/2025 was cancelled and rescheduled to 10/06/2025 at 3.30p.m.

The matter was taken up in the 455th GCZMA Meeting the Proceeding: Sirsaikar present in person Respondent present. Copy of the mapping is furnished to the Complainant. The Authority's Decision: the Authority furnish the copy of the Mapping of the structures and posted on 29/07/2025 at 3.30p.m. for reply on the mapping.

The Authority decided to prepone the hearing and the notices of preponement were served to the parties acknowledgement of which has been given.

Proceeding: Complainant present in person. Respondent sent an email expressing his inability to remain present.

Decision: The Authority decided to seal the properties but since the Authority noted that the Respondent sent an email requesting for time the Authority held back the order of issuing sealing and posted the matter on 24/07/2025 at 3.30p.m.



Office of Village Panchayat

Arpora – Nagoa

Bardez – Goa

vparporanagoa@gmail.com

arporanagoapanchayat.in

ATMANIRBHAR BHARAT
SWAYAMPURNA GOA

Ref. No.: VP/AN/2025-26/2444

Date: 30/03/2026

To,
The Member Secretary,
Goa Coastal Zone Management Authority (GCZMA),
Dempo Tower, Patto,
Panaji – Goa.

Sub: Execution of the sealing order passed by the GCZMA on 17/07/2025 in the minutes of the 466th meeting held on 17/07/2025.

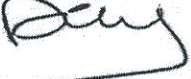
Sir,

This office is in receipt of a letter dated 06/08/2025 received from Green Space (NGO), Panaji, Tiswadi – Goa, on the subject cited above.

In this regard, it is to inform that the matter pertains to your department. Therefore, the said letter along with its enclosures is hereby forwarded to your office for necessary action at your end.

This is for your information and further necessary action.

Yours faithfully,



Dharmendra P. Govenkar
Secretary
V. P. Arpora - Nagoa
Bardez - Goa



Encl: - as above.

Copy for information to:-
Mr. Praveen DLime, C/o Green Space (NGO), Panaji, Tiswadi, Goa.

O/n Member Secretary
Goa Coastal Zone Management Authority
C/o Department of Environment & Climate Change
Dempo Tower 4th Floor,
Patto Plaza Panjim-Goa. 403801


31/03/26